

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2307
ANSWERED ON:09.03.2000
MONOPOLY IN PROCUREMENT OF RICE
A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government have allowed the Tamil Nadu Government to carry out monopoly procurement of rice in the State;
- (b) whether according to this order, the farmers are banned to move rice from any district to another within the State:
- (c) if so, the reasons therefor;
- (d) the impact on other States as a result thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SRIRAM CHAUHAN)

- (a) : Central Government have allowed the Tamil Nadu Government to carry out monopoly procurement of paddy and rice for Samba 2000 in the Cauvery Delta areas only.
- (b) : Yes Sir, there is movement restriction on paddy/rice outside the 8 districts in the Cauvery Delta area. There is free movement in the rest of the Taluks in the remaining districts.
- (c) : Tamil Nadu is deficit in foodgrains production. By Monopoly Procurement System, Tamil Nadu Government procures paddy by giving incentive of Rs.50/- per quintal over the Minimum Support Price to the farmers, and supplies rice to the weaker sections and people below poverty line.
- (d) : Paddy/rice from the 8 districts in the Cauvery Delta cannot be moved to other States also. However, being a deficit State, the impact on other States is marginal.